

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

SIXTY-SEVENTH REPORT

(Presented on 14-12-1983)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-seventh Report.

2. The Committee met on 12 December, 1983 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1983 (*Amendment of articles 60 and 159*) by Prof. Narain Chand Parashar.
- (2) The Constitution (Amendment) Bill, 1983 (*Amendment of articles 94 and 179*) by Prof. Narain Chand Parashar.
- (3) The Constitution (Amendment) Bill, 1983 (*Insertion of new article 123A, etc.*) by Shri Ram Vilas Paswan.
- (4) The Constitution (Amendment) Bill, 1983 (*Amendment of articles 85 and 174*) by Shri Ram Vilas Paswan.

II. Allocation of time under rule 294(1)(c) of the Rules of Procedure to the Resolutions, at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 16 December, 1983.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

- (1) The Constitution (Amendment) Bill, 1983 (*Amendment of articles 60 and 159*) by Prof. Narain Chand Parashar.

The Bill seeks to amend articles 60 and 159 of the Constitution with a view to provide for the administration of oath of office and secrecy to the President of India and Governors of States by the Speaker of the House of the People and by Speaker of the Legislative Assembly of the respective State instead of the Chief Justice of India and the Chief Justice of a State respectively as at present.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1983 (*Amendment of articles 94 and 179*) by Prof. Narain Chand Parashar.

The Bill seeks to amend articles 94 and 179 of the Constitution with a view to provide for the continuance in office of the Deputy Speaker of the House of the People or of the Legislative Assembly of a State, alongwith the Speaker, when the respective House stands dissolved, until immediately before the first meeting of the House after the dissolution.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1983 (*Insertion of new article 123A, etc.*) by Shri Ram Vilas Paswan.

The Bill seeks to amend the Constitution with a view to check re-promulgation of Ordinances or promulgation of fresh Ordinance reproducing the provisions of repealed or lapsed Ordinances within five years of the issue of previous Ordinance.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1983 (*Amendment of articles 85 and 174*) by Shri Ram Vilas Paswan.

The Bill seeks to amend articles 85 and 174 of the Constitution with a view to provide that each House of Parliament shall remain in session for at least one hundred and fifty days in a year and of State Legislatures for one hundred and twenty days in a year and that the period between two sessions shall not be more than three months.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shri G. M. Banatwalla regarding schemes for compensation to victims of violence. | 2 hours |
| (2) Resolution by Shri Chitta Basu regarding industrial development in West Bengal and other Eastern States. | 2 hours |
| (3) Resolution by Shrimati Pramila Dandavate regarding adulteration of vanaspati with tallow. | 2 hours |

Recommendations

5. The Committee recommend that—

- (i) Prof. Narain Chand Parashar and Shri Ram Vilas Paswan be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

12 December, 1983

21 Agrahayana, 1905 (*Saka*)

G. LAKSHMANAN,
Chairman,

Committee on Private Members'
Bills and Resolutions.